

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 62/2008

Petition for seeking prior approval for transfer of ownership of 1 No single circuit 400 kV tie line between Neyveli (TPS-II) Expansion and Neyveli (TPS-II) switchyard from Power Grid Corporation India Limited to Neyveli Lignite Corporation Limited.

Date of hearing : 8.7.2008

Petitioner : Power Grid Corporation of India Ltd. Gurgaon

Respondents : Neyveli Lignite Corporation Ltd.,
Karnataka Power Transmission Corporation Ltd
Transmission Corporation of Andhra Pradesh
Kerala State Electricity Board
Electricity Deptt., Govt. of Pondicherry

Coram : Dr. Pramod Deo, Chairperson
Shri Bhanu Bhushan, Member, and
Shri R.Krishnamoorthy, Member

Party present: : Shri V.V.Sharma, PGCIL
Shri A.K.Nagpal, PGCIL
Shri Mohd, Mohsin, PGCIL
Shri C.Kannan, PGCIL
Shri R.Suresh, NLC

The petitioner has sought approval under Section 17 (3) of the Electricity Act, 2003 for transfer of ownership of one S/C 400 kV tie line between Neyveli (TPS-II) (Expansion) switchyard and Neyveli (TPS-II) switchyard to Neyveli Lignite Corporation Ltd (NLC), the estimated cost of which is stated to be Rs. 264.22 lakh.

2. The Commission heard representatives of the parties present.

3. The representative of the petitioner explained that this tie line is a part of ATS of NLC (TPS-II) (Expansion), approved by Government of India. For evacuation of power from the Neyveli (TPS-II) (Expansion), the switchyard of this generating station was proposed to be connected to Neyveli (TPS-II) switchyard through 2 nos. 400 kV S/C transmission lines, for further power transmission through Neyveli (TPS-II)-Pugalur 400 kV D/C transmission line which is also a part of the above ATS. NLC vide its letter dated 13.12.2004 proposed to own, operate and maintain the two 400 kV S/C tie lines from Neyveli (TPS-II) (Expansion) to Neyveli (TPS-II) as switchyards on both sides were to be owned by NLC. NLC requested the petitioner to hand over these lines after construction on DCW (Deposit Contributory Works) basis. NLC has subsequently proposed to connect one of the circuits of Neyveli (TPS-II)-Pugalur 400 kV D/C transmission line [through one NLC (TPS-II)-NLC (TPS-II) (Expansion) S/C transmission line] to Neyveli (TPS-II) (Expansion) switchyard to provide operational advantage, reliability for evacuation of power from NLC (TPS-II) (Expansion) independent of Neyveli (TPS-II) and also save construction of two bays. With this arrangement, one 400 kV S/C transmission line between Neyveli (TPS-II) (Expansion) and Neyveli (TPS-II) would become part of regional transmission system. The arrangement was said to have been discussed in the Standing Committee meeting of CEA, wherein Southern Region constituents agreed to the arrangement. The matter regarding transfer of balance one S/C 400 kV tie line between Neyveli (TPS-II) (Expansion) switchyard and Neyveli (TPS-II) switchyard to NLC, under implementation by the petitioner, was

discussed and agreed to by all Southern Region constituents in 24th Standing Committee meeting of CEA held on 17.7.2007.

4. The representative of the petitioner stated that the following information called for by Commission by its order dated 16.5.2008 had been submitted on 4.7.2008:

- (a) Proposed date of transfer of ownership of the tie line;
- (b) Exact scope of the assets proposed for transfer; and
- (c) Cost estimate.

5. The proposed date of transfer is stated to be 31.8.2008.

6. During the hearing, the representative of the petitioner further informed that bays at both ends of the tie line were owned by NLC. In response to a query by the Commission whether there was any specific reason for constructing two S/C transmission lines and not one D/C transmission line between Neyveli TPS-II (Expansion) and Neyveli TPS-II, the representative of the petitioner explained that the response would be submitted within one week.

7. The representative of the petitioner stated that no comments were received from any quarters. However, the Commission record indicated that the reply had been filed by KSEB, a copy of which was handed over in the court to the representative of the petitioner who sought one week time to submit rejoinder on the reply.

8. Subject to the petitioner submitting clarification as per para 6 and filing rejoinder as per para 7 above, Commission reserved its order.

Sd/-
K.S.Dhingra
Chief (Legal)